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Uttar Pradesh Special Economic Development Authority (Amendment) Act, 2006

09 of 2006

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Uttar Pradesh Special Economic Development Authority (Amendment) Act, 2006

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An Act further to amend the Uttar Pradesh Special Economic Zone Development Authority Act, 2002 It is hereby enacted in the Fifty-seventh Year of the Republic of India as follows:-- 1. Received the assent of the Governor on March 20, 2006 and published in the U.P. Gazette, Extra., Part 1, Section (Ka), dated 20th March, 2006, p. 3

1. Short Title :-

This Act may be called the Uttar Pradesh Special Economic Zone Development Authority (Amendment) Act, 2006.

2. Insertion Of New Section 2-A Of U.P. Act No. 10 Of 2002

After Section 2 of the Uttar Pradesh Special Economic Zone Development Authority Act, 2002 the following section shall be inserted, namely:--

- "2-A. Establishment of Special Economic Zone.--
- (1) Any person desirous of establishing the Special Economic Zone shall make an application in such form containing such particulars and documents and accompanied by such fees as may be prescribed, to the State Government.
- (2) The State Government shall scrutinize the application received under subsection (1) and recommend the same, with modification, if any, to the Government of India for its approval and declaration

of the area to be the Special Economic Zone and notifying the developer for such Special Economic Zone.".